urged upon Govern merit to take over the whole Martin Burn Organisation along with the take-over of the Burn and Company and Indian Standard Wagon Company; and (b) if so, what are the details thereof and what decision Government have taken thereon?

Statment

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRT DALBIR SINGH): (a) -and (b) A delegation of the Burn Sramik Karamchari

Co-op-ration Committee did call on tin-Union Minister of Heavy Industry requesting him to take over the entire Martin Buni Organisation. However, it was clarified to them that the decision to take over the Management of M/s. Burn & Co. Ltd. and M s. Indian Standard Wagon Company Ltd., was taken in view of the criticality of the items being produced by these two companies, to the economy of the country, and the to maintain and build up the production of these items. As such the que,tion of taking over the entire Martin Burn Organisation with its conglomerate trading and non-manufacturing activities did not arise.

12 Noon

CHAIRMAN Shah MR Shri Nawaz Khan.

[Mr. Deputy Chairman in the Chair] STATEMENT BY MINISTER CORRECT-ING THE REPLY GIVEN TO UN3TARRED QUESTION NO. 213 ANSWERED ON APRIL 29, 1974

Deep Drilling for oil in Sumder Talal

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): Sir, while laying on the Table of the House the reply to Uustarred Question No. 213 on April 29, 1971, I had given the information as existing in March, 1971 regarding the strike by the workmen of the O\vt;0 in J lisalmer district. Revised reply to the Umtarred Question referred to above is as under:-

(a) Yes, Sir.

(b) On March 20, 1974 the workmen, represented by the ONGC Employees Mazdoor Sabha Jodhpur Branch, gave a strike notice, under Section 22 of the Industrial Disputes

Ar,t, for resorting to indefinite strike w.e.f April 11, 1974 against the new shift pattern viz. 15 days work of 8 hours a day followed by 5 days off at deep drilling locations of the Jaisalmer Project Jodhpur, introduced with effect from March 4, 1971.

(c) The Assistant Labour Commissioner, Ajmer startedthe conciliation on the id strike notice of March 2G, 1974. The concilia

tion pre -ere held on April 8, 1974, and the next date for the same was fixed for April 17, 1974 but since the employees resorted

to strike during the pendency of the conciliation.

tin Assistant Labour Commissioner (Central) Ajmer reported his failure to the Ministry of Labour on 15-4-1974.

STATEMENT BY MINISTER CORRECT-ING THE REPLIES GIVEN TO STARRED **QUESTIONS NOS. 520, 640 AND 784** ANSWERED ON THE 17TH, 24TH AND **31ST AUGUST 1973**

Distribution of Chemical fay-products by the Hindustan Steel Limited.

THE MINISTER OF STEEL AND MINES (SHRt K. D. MALAVIYA): Sir, this is a long statement which corrects the replies made by my predecessor. Have I your permission to lay it on the Table of the House? I lay it, Sir, on the Table

MR. DEPUTY CHAIRMAN: Mr. Shekhawat, you want to say something?

MOTION FOR REFERENCE TO THE COMMITTEE ON PRIVH.EGES OF COMPLAINT ON BREACH OF PRIVILEGE AGAINST SHRI JAGJIT SINGH, PRESIDENT, THE NEW FRIENDS CO-OPERATIVE HOUSE BUILDING SOCIETY LTD.. DELHI.

श्री भैरों सिंह शेखावत प्रदेश): महोदय, मैंने कल एक विशेषाधिकार के प्रस्ताव की मुचना दी थी। उस समय जो पत्न न्यू फेन्ड्स कोग्रापरेटिव हाऊस विलर्डिंग सोसाइटी लि० के चेथरमैन ने लेफ्टिनेन्ट गवर्नर को लिखा उसकी फोटोस्टेट कापी भी मैंने छाज सभापति महोदय की सेवा में उपस्थित कर दी है।

इस संबंध में मैं केवल इतना निवेदन करूंगा कि जिस प्रकार की भाषा का प्रयोग उस पत्न में किया गया है उससे स्पष्ट ही सदन के विशेषाधिकार का उल्लंघन हुआ है। इस पत्न में जिन 2 वाक्यों का उल्लंख है, वह इस प्रकार हैं:

"Since you are busy due to riots in the city, I will give the notice in Newspapers only when I get green signal. It is good that Parliament closes on or before 13-5-1974".

इस सदर्भ में, एक समाचार पत्न में भी इस प्रकार का विवरण निकला है उससे इस बात का संकेत मिलता है कि जिस प्रकार का ग्रीन सिग्नल वह चाहते थे उस प्रकार का ग्रीन सिग्नल मिल गया। मैं उस पत्न को दोबारा पढ्ना उचित नहीं समझ्गा इसलिए मूब्ह करता हूं: That the complaint of breach of privilege...

MR. DEPUTY CHAIRMAN: Has he 'he leave of the House to move the Motion of)privilege?

(No hon. Member dissented)

MR. DEPUTY CHAIRMAN: Permission to move the Motion is granted.

SHRI B. S. SHEKHAWAT: Sir, I move:

That the complaint of breach of privilege against Shri Jagjit Singh, President, The New Friends Co-operative House Buildiug Society Ltd., Delhi, be referred to the Committee of Privileges for examination, investigation and report.

श्री राजनारायण: श्रीमन्, मेरे साथीं ने जो विशेषाधिकार समिति को यह मसिवदा भेजने के लिए प्रस्ताव किया है, मैं उसका समर्थन करते हुए उसमें थोड़ा-सा परिवर्धन कर देना चाहता हूं विषय का... श्री उपसभाषति: परिवर्धन तो नहीं हो सकता।

श्री राजनारायण: वह तो श्रापका श्रधिकार है। जो चाहें, जैसा करें। जहां तक प्रक्त इस फोटोस्टेट कापी का है यह तो बिलकुल ठीक ही है, इसमें तो विशेषा-धिकार की अवहेलना होती ही है और संसद् पर रिफ्लेक्शन श्राता ही है मगर इसके साथ साथ उनके ग्रीर भी ख़त हैं। तो मैं चाहंगा, उनके ग्रोरिजिनल दस्तख़त भी हमारे पास हैं, ये जो तमाम ख़त लिख रहे हैं ग्रीर जो धमकियां लोगों को दे रहे हैं, जितने लोग इस काम में लगे हुए हैं, जो ग्राज धमकियां दे रहें हैं, चुंकि उसमें बहुत बड़े-बड़े लोग शामिल हैं, इसलिए बड़ा भारी षड्यंत्र सारी दिल्ली में चल रहा है। जिन-जिन लोगों को धमकियां दी गई हो उनका मसला भी, हम चाहते हैं, प्रिवलेज कमेटी में उठाया जाए। अगर ऐसा नहीं होगा तो हम लोगों के लिए दिक्कत होगी कि हम सदन में इस तरह की चीजों को, स्केन्डल्स को खोल सकें, क्योंकि इसमें जज शामिल घर सम्बद और लोग शामिल हैं, राष्ट्रपति से - लेकर. प्रधान मंत्री से लेकर नीचे तक के श्राफिसर।

MR. DEPUTY CHAIRMAN: I think the two sentences there, one about the Parliament ending soon and the other wherein they have said of being exploited by Parliament, should be sent to the Privileges Committee.

The question is:

That the complaint of breach of privilege against Shri Jagjit Singh, President, The New Friends Co-operative House Building Society Ltd., Delhi, be referred to the Committee of Privileges for examination, investigation and report.

The motion was adopted.